BEFORE THE NATIONAL GREEN TRIBUNAL AT DELHI PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND .... APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND ORS. .... RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Report of Uttar Pradesh Pollution Control Board in compliance with the order dated 20.08.2024 passed by this Hon'ble Tribunal.	1-9
3.	The copy of affidavits is annexed herewith **Annexure 1.**	10-36
4.	The copy of inspection reports is annexed herewith as **Annexure 2.**	37-56
5.	The copy of demand letters is annexed herewith as **Annexure 3.**	57-65

Respondent
Uttar Pradesh Pollution Control Board
Through

Amit Shukla, Advocate
D-54, Sector- 48, Noida – 201303
Mo. Nos. 9999933220, 9999333220
Email: amit.shukla@lexweb.in

Place: New Delhi
Date: 26.11.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
AT DELHI PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND .... APPLICANT

VS

STATE OF UTTAR PRADESH AND ORS. .... RESPONDENT

AFFIDAVIT ON BEHALF OFTHE UTTAR PRADESHPOLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED20.08.2024 PASSED BY THIS HON'BLE TRIBUNAL

I, Pankaj Yadav, aged about 42 years, S/o Sri Lalmani Yadav posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Mathura, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That the present report is being filed before this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) in compliance to the directions passed vide

order dated 20.08.2024. The relevant portion of the order is reproduced as under:

"...1. Learned Counsel appearing for the State of UP submits that she is filing Vakalatnama for Respondents No. 1 and 4 within 2 days and seeks four weeks' time to file reply.

2. Learned Counsel for Private Respondents also pray for four weeks' time to file the reply.

3. Let the replies in the form of affidavit be filed by the respondents within four weeks.

4. Thereafter, it will be open to Counsel for the Applicant to file the rejoinder within two weeks, if he so desires.

5. List on 28.11.2024....."

3. That this Hon'ble Tribunal vide its earlier order dated 06.05.2024 has passed following directions –

".....Respondent No. 2 i.e. Chairman, Uttar Pradesh Pollution Control Board (UPPCB) will ascertain the correctness of the complaint made by the applicant and will find out if the respondents brick kilns are illegally operating in violation of the environmental norms, without CTO and in spite of the closure order and take suitable action against them and will submit a detailed report at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

4. That in compliance to the earlier directions passed by this Hon'ble Tribunalvide dated 06.05.2024, the officials of Regional officeUPPCB, Mathura conducted inspection of 20brick kilns, in question, in the month of July, 2024. The Regional Officer UPPCB Mathuravide its letter dated 03.08.2024 has submitted the factual

AMBRISH KUMAR
ADVOCATE & NOTARY
Adampur Janubi, Lucknow
26/11/24

and action taken report via email dated 03.08.2024, uploaded on 16.08.2024.

5. That in compliance to the directions passed by this Hon'ble Tribunal dated 20.08.2024, the officials of Regional Office UPPCB, Mathura has conducted the inspection of 20 brick kilns in the month of November, 2024. Further, it is to submit here that out of 20 brick kilns 07 brick kilns have valid Consent to Operate from UPPCB and against rest 13 defaulter brick kilns which do not have valid consent,the UPPCB has issued closure order. Furthermore,out of the above 13 defaulter brick kilns,the UPPCB has vide letter dated 13.12.2023 imposed Environmental Compensation against 09 brick kilns for past violations. That during above inspections conducted on 31.07.2024 and 14.11.2024 the above 20 brick kilns were found closed due to off season. The status chart showing action taken by UPPCB and operational status if the brick kilns is given below: -

S. NO.	Name of Bricks kiln	Consent Status	Closure Order issued (Yes/ No)	EC Imposed	Date of Inspection	Operational Status
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	31.07.29	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Yes	EC imposed on dated 31.12.2023 of Rs.10,00,000/-	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
3	M/S Shri Dauji	No	Yes	EC imposed on dated	31.07.2024 &	During inspection

S. NO.	Name of Bricks kiln	Consent Status	Closure Order issued (Yes/ No)	EC Imposed	Date of Inspection	Operational Status
	Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chatta, Mathura			31.12.2023 of Rs.2,25,000 /-	13.11.2024	brick kiln was found not in operational.
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03. 2022	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
5	M/S Hari baba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.-226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03. 2022	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
7	M/S Jai Baba Mohan Ram BricksUdhyog, KhasraNo.-218, Ujhani Bangar, Chatta,	No	Yes	EC imposed on dated 31.12.2023 of Rs.10,00,000/	31.07.2024 & 13.11.2024	During inspection brick kiln was found not in operational.

NOTARY GOVT. OF U.P. INDIA

AMBRISH KUMAR ADVOCATE & NOTARY Adampur Jalandhar

S. NO.	Name of Bricks kiln	Consent Status	Closure Order issued (Yes/ No)	EC Imposed	Date of Inspection	Operational Status
	Mathura					
8	M/S Jai Falari BricksUdhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03. 2022	No	31.07.2024 & 13.11.2024	During inspection brick kiln was found not in operational.
9	M/S SS Bohre Bricks Industry, KhasraNo.- 254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.- 245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02. 2021	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
10	M/S Jai Maa Durge Bricks Industry, KhasraNo.- 621, Bda Bangar, Chatta, Mathura	No	Yes	EC issued on dated 31.12.2023 of Rs.6,37,500 /-	31.07.2024 & 13.11.2024	During inspection brick kiln was found not in operational.
11	M/S Madhavdas Bricks Industry, KhasraNo.- 194, Shajadpur Bangar, Chatta, Mathura	No	Yes	EC issued on dated 31.12.2023 of Rs.2,25,000 /-	31.07.2024 & 13.11.2024	During inspection brick kiln was found not in operational.
12	M/S Sai Baba	No	Yes	EC issued	31.07.2024	During

NOTARY AMBRISH KUMAR GOVT. OF U.P.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi, Lucknow

S. NO.	Name of Bricks kiln	Consent Status	Closure Order issued (Yes/ No)	EC Imposed	Date of Inspection	Operational Status
	Bricks Industry, KhasraNo.- 116,117,118, Moghai Bangar, Chatta, Mathura			on dated 31.12.2023 of Rs.6,75,500 /-	& 14.11.2024	inspection brick kiln was found not in operational.
13	M/S Pahat Bricks Industry, KhasraNo.- 28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Yes	EC issued on dated 31.12.2023 of Rs.6,75,000 /-	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
14	M/S Baba Bricks Field, KhasraNo.- 231, Shernagar Bore, Chatta, Mathura	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
15	M/S Kishori Bricks Industry, KhasraNo.- 262, Shernagar Bangar, Chatta, Mathura	No	Yes	EC imposed on dated 31.12.2023 of Rs.4,00,000 /-	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
16	M/S Baba Bricks Field, KhasraNo.- 66 , Bda Bangar, Chatta, Mathura	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
17	M/S Bohre ji Bricks Company, KhasraNo.- 353,170, Bangar, Chatta, Mathura	No	Yes	EC imposed on dated 31.12.2023 of Rs.10,00,000/-	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
18	M/S Shri ji Ent Udhyog, KhasraNo.- 33, Ujhyani	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found

NOTARY Ambrish Kumar GOVT. OF U.P.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi, Lucknow

S. NO.	Name of Bricks kiln	Consent Status	Closure Order issued (Yes/ No)	EC Imposed	Date of Inspection	Operational Status
	Bangar, Chatta, Mathura					not in operational.
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.
20	M/S Patel Ent Udhyog, KhasraNo.-122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	31-07-2029	No	No	31.07.2024 & 14.11.2024	During inspection brick kiln was found not in operational.

6. That the 9 defaulter brick kilns against whom theUPPCB has issued closure order and imposed Environmental compensation for past violation, have submitted affidavits regarding operation of the brick kilns only after obtaining prior consent from UPPCB and also submitted for filing of appeal to set aside Environmental Compensation imposed on the brick kilns. The list of 09 brick kilns is given below and copy of affidavits areannexed herewith **Annexure 1.**

S.N.	Name of Bricks kiln	Brick Kiln Proprietor & Partner Name	Affidavit Date
1	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	Shri Rajveer Singh	23.11.2024
2	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 ,Ujhani Bangar, Chatta, Mathura	Shri Brashbhan	23.11.2024
3	M/S Jai Baba Mohan Ram	Shri Satyapal	22.11.2024

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi Lucknow

S.N.	Name of Bricks kiln	Brick Kiln Proprietor & Partner Name	Affidavit Date
	BricksUdhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura		
4	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	Shri Radhe Shyam	23.11.2024
5	M/S Jai Maa Durge Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	Shri Lokmani	22.11.2024
6	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	Shri Netrapal Singh	22.11.2024
7	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	Shri Sher Muhammad	22.11.2024
8	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	Shri Mahesh Kumar	23.11.2024
9	M/S Bohre ji Bricks Company, KhasraNo.353,170, Bangar, Chatta, Mathura	Shri Devender	22.11.2024

7. That during the above inspections conducted in the month of July andNovember, 2024 the above brick kilns were found to be closed and no illegal fuel such as spent organic solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste, etc. were found during inspections. In some brick kilns biomass was found which was used as a fuel. The abovementioned facts related to illegal fuel are mentioned in the inspection reports conducted by UPPCB in the month of July and November 2024. The copy of inspection reports is annexed herewith as **Annexure 2.**

8. That the defaulter brick kilns have not deposited the Environmental Compensation imposed by UPPCB. In pursuant to the above non-compliance, UPPCB vide letter dated 26.11.2024

NOTARY Ambrish Kumar GOVT. OF U.P. INDIA

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi. Lucknow
26/11/24

has requestedto the District Magistrate Mathura for recovery of Environmental Compensation.

The copy of the letter dated 26.11.2024 is annexed herewith as **Annexure 3.**

That the UPPCB is conducting regular inspections of the brick kilns as submitted above and shall ensure the inspections of the brick kilns during its seasonal period and shall ensure that no illegal fuel is used for the operation of brick kilns.

10. That the Annexures annexed to the present Affidavit is the true copy of their respective originals.

11. The above report is submitted before this Hon'ble Tribunal for its kind perusal and kind consideration.

DEPONENT

VERIFICATION:-

Verified at 6.30 pm on this 26.11.24 day of ....., 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed therefrom.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur, Janubi, Lucknow
26/11/24

DEPONENT

I know and identify the deponent

ANNEXURE A/1 (COLLY)

10

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72405878658738W

ASHOK KUMAR
ACC 'D.: up14470904
CHHATA

e-Stamp

Certificate No.	:	IN-UP72405878658738W
Certificate Issued Date	:	22-Nov-2024 04:36 PM
Account Reference	:	NEWIMPACC (SV)/ up14470904/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14470904166868953831 4W
Purchased by	:	JAI DURGE MAA EANT UDYOG BY LOKMANI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	JAI DURGE MAA EANT UDYOG BY LOKMANI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAI DURGE MAA EANT UDYOG BY LOKMANI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARIAL
NOTARIAL
CHHATA

SH
19518

The verification of this e-Stamp Certificate can be done at www.shcilestamp.com. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

Affidavit

I, Lokmani ,aged 31...years, resident of...Majhai bangera Chhata mathura do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Jai Durge Maa Eant Udyog , located at Khasra 621, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Jai Durge Maa Eant Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Jai Durge Maa Eant Udyog

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this 22 day 11 of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Lokpal
Mathura
22-11-24
19578

22/11/24

लोकपाल कुमार चौधरी
निवासी - मोहल्ला - छाता
पो: बिरनगर, जिला - मथुरा
M- 9756206146

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72339079811268W

e-Stamp

ASHOK KUMAR
ACC ID : IN4477904
CHHATA

Certificate No.	:	IN-UP72339079811268W
Certificate Issued Date	:	22-Nov-2024 04:11 PM
Account Reference	:	NEWIMPACC (SV)/ up14470904/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14470904153083903015 3W
Purchased by	:	PAHAT INT UDHYOG BY SHER MUHAMMAD
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	PAHAT INT UDHYOG BY SHER MUHAMMAD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	PAHAT INT UDHYOG BY SHER MUHAMMAD
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARIAL NOTARIAL

19511

Affidavit

I, Sher Muhammad ,aged 47 years, resident of Vishambhara Chhata Mathura UP 281401 do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Pahat Int Udhyog, located at Khasra 28/2, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Pahat Int Udhyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Pahat Int Udhyog

19511

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhataon this 22 day 11 of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

The Cont... read ... ... Shri Mohammad ... Mohd ... 22-11-24 ... in the ... 19511 ... 22(1)

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72361611694970W

e-Stamp

Certificate No.	:	IN-UP72361611694970W
Certificate Issued Date	:	22-Nov-2024 04:20 PM
Account Reference	:	NEWIMPACC (SV)/ up14172604/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14172604157050463792 4W
Purchased by	:	NETRAPAL SINGH SO NARAYAN SINGH
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NETRAPAL SINGH SO NARAYAN SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	NETRAPAL SINGH SO NARAYAN SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

सत्यमेव जयते

Please write or type below this line

Notarial Stamp Rs. 10

Govind Ram Sharma
Public Notary
CHHATA (Mathura) U.P.

NOTARIAL CHHATA GOVT OF INDIA

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Affidavit

I Netrapal Singh ,aged.....years, resident of ..... do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Shri Madhav Das Eant Udyog, located at Khasra 194, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Shri Madhav Das Eant Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Shri Madhav Das Eant Udyog

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this ____ day_____ of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

19513
22/11/24

I know him
Signature

INDIA NON JUDICIAL

IN-UP72533880767434W

Government of Uttar Pradesh

e-Stamp

Acc. Name . Hemant Upadhyay
Stamp Vendor Lic. No. 01/2021-22
E-Stamping Acc. ID-UP 14635804
Kosi Kalan - Chhata (Mathura)

Certificate No.	:	IN-UP72533880767434W
Certificate Issued Date	:	22-Nov-2024 05:46 PM
Account Reference	:	NEWIMPACC (SV)/ up14635804/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14635804419115595631 93W
Purchased by	:	BOHARE JI BRICKS COMPANY
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	BOHARE JI BRICKS COMPANY
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BOHARE JI BRICKS COMPANY
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARIAL STAMP
Rs. 10 Paise 00 affixed
Tara Chand Sharma, Advocate
Notary Public Chhata (Mathura)

Please write or type below this line

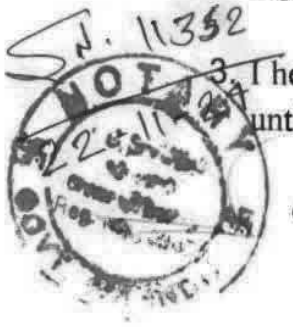
Sr. 11352

Affidavit

I, Devender ,aged 35 ...years, resident of..ASTAULI, AMRAYALA do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of M\s Bohre Ji Bricks Company, located at Khasra 353,170, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.



3. I hereby declare that M\s Bohre Ji Bricks Company will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

Sr. 11352 22-11-24

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of M\s Bohre Ji Bricks Company.

NOTARY

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this _____ day_____ of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

Bohare ji Bricks Company

The contents of the affidavit/document read over & explained to Shri Sumit. who is known to me/identified by Shri. Sumit. signed today on 22-11-24 at noted down in the notarial register at No. 11352 and charged Fees 35

Bohare ji Bricks Company

I Know Shri/Mrs. he/she has signed/LT/RT before me

Signature Ider

Tara Chand Sharma, Advocate
Notary Public Chhata Mathura Reg No 1994

22-11-2024

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72415669799348W

e-Stamp

ASHOK KUMAR
ACC 'D' 14477/UA
CHHATA MATHURA

Certificate No.	:	**IN-UP72415669799348W**
Certificate Issued Date	:	22-Nov-2024 04:40 PM
Account Reference	:	NEWIMPACC (SV)/ up14470904/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14470904416866748530866W
Purchased by	:	JAI BABA MOHAN RAM EANT UDYOG BY SATYAPAL
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	JAI BABA MOHAN RAM EANT UDYOG BY SATYAPAL
Second Party	:	Not Applicable
Stamp Duty Paid By	:	JAI BABA MOHAN RAM EANT UDYOG LY SATYAPAL
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

Notarial Stamp Rs 10

Govind Ram Sharma
Public Notary
CHHATA (Mathura) U.P.

NOTARIAL NOTARIAL

GOVT. OF INDIA

GOVT. OF INDIA

24/04/19

Statutory Alert:

Affidavit

I, Satyapal ,aged..52...years, resident of..No.Sec/m...I.E.H.-CHHATTA...DISTT MATHURA do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Jai Baba Mohan Ram Eant Udyog, located at Khasra 218, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Jai Baba Mohan Ram Eant Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Jai Baba Mohan Ram Eant Udyog

Satyakal

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this _____ day_____ of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

V+P Hvsoni Teh chhata
Dist Mathura Satyakal

DEPONENT

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72771197506151W

e-Stamp

BANWARI LAL
ACC. ID: UP14380504
CHHATA MATHURA
Lic No.. 24/2002-2003

Certificate No.	:	IN-UP72771197506151W
Certificate Issued Date	:	23-Nov-2024 11:15 AM
Account Reference	:	NEWIMPACC (SV)/ up14380504/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14380504423790709169 60W
Purchased by	:	S S BHORE BRICKS UDYOG
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	S S BHORE BRICKS UDYOG
Second Party	:	Not Applicable
Stamp Duty Paid By	:	S S BHORE BRICKS UDYOG
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

Notarial Stamp Rs. 10

Govind Ram Sharma
Public Notary
CHHATA (Mathura) U.P.

NOTARY CHHATA
NOTARIAL NOTARIAL
Govt. of India

NOTARY CHHATA
Govt. of India

Statutory Alert:
The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
It is the duty of the purchaser to report any discrepancy to the Competent Authority.

Affidavit

I Radhe Sham ,aged.46....years, resident of..Dhimari..Teh- Chhata (Mathura)
do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of SS Bohre Bricks Udyog, located at Khasra 245, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that SS Bohre Bricks Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of SS Bohre Bricks

राधेश्याम

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this ____ day_____ of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

राधेश्याम

DEPONENT

Radhi Shyam S/o Bijendra Singh
R/o Dhimari Teh Chhata
(Mathura)
U.P

and he has signed/t
before me.

Signature

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP73108978700763W
Certificate Issued Date	:	23-Nov-2024 01:10 PM
Account Reference	:	NEWIMPACC (SV)/ up14345604/ CHHATA/ UP-MTH
Unique Doc Reference	:	SUBIN-UPUP14345504430011612181 06W
Purchased by	:	BRISHBHAN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	BRISHBHAN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BRISHBHAN
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY T.P. Sharma 12192 GOVT OF INDIA

Please write or type below this line

NOTARY T.P. Sharma 12192 GOVT OF INDIA

NOTARIAL NOTARIAL

NOTARY GOVT OF INDIA

Affidavit

I, Brashbhan ,aged. 28....years, resident of. Guhana Teh/Dist (Dearg)
do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Shree Dauji Maharaj Eant udyog , located at Khasra 258, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Shree Dauji Maharaj Eant udyog will **not operate** until all the following conditions are met:

NOTARY 12192

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Shree Dauji Maharaj Eant udyog

Brijesh Dhuri

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this 23 day of December 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Brijesh Dhuri

DEPONENT

Brijesh Dhuri
Jcegnik Adj
23/11/24

23.11.24

Brijesh Dhuri

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP72771752529512W

e-Stamp

BANWARI LAL
ACC. ID: UP14380504
CHHATA MATHURA
MO. 9412062203

Certificate No.	:	IN-UP72771752529512W
Certificate Issued Date	:	23-Nov-2024 11:15 AM
Account Reference	:	NEWIMPACC (SV)/ up14380504/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14380504423757930519O3W
Purchased by	:	SHRI GOPAL BRICKS UDYOG
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHRI GOPAL BRICKS UDYOG
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHRI GOPAL BRICKS UDYOG
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

NOTARIAL NOTARIAL

Notarial Stamp Rs. 10

Govind Ram Sharma
Public Notary
CHHATA (Mathura) U.P.

CHHATA
19580

Affidavit

I Rajveer Singh ,aged.....years, resident of...Dhanni...Khadar...Teh - Chhatta do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Shri Gopal Bricks Udyog , located at Khasra 357, Tehsil Chatta.

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Shri Gopal Bricks Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.

5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Shri Gopal Bricks Udyog

राधवी 2

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this _____ day_____ of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

राधवी 2

DEPONENT

Rajveer Singh S/. Prasadi
R/o Vihani Khedar Teh. Chhata
(Mathura)
UP

Rajveer, Sgt.
23/11/24
1953

I know shri .....
and he has signed/T
before me.
Signature

INDIA NON JUDICIAL

IN-UP73648392159043W

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP73648392159043W
Certificate Issued Date	:	23-Nov-2024 04:39 PM
Account Reference	:	NEWIMPACC (Sv)/ up14389604/ CHHATA/ UP-MTH
Unique Doc. Reference	:	SUBIN-UPUP14389604441431461883S6W
Purchased by	:	SHRI KISHORI JI EANT UDYOG
Description of Document	:	Article 4 Affidavit
Property Description	:	KHARA NO 282 SHER NAGAR BANGAR CHHATA MATHURA
Consideration Price (Rs.)	:	
First Party	:	SHRI KISHORI JI EANT UDYOG
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHRI KISHORI JI EANT UDYOG
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARIAL STAMP
Rs. 10 Paid & affixed
Tara Chand Sharma, Advocate
Notary Public, Chhata (Mathura)

Please write or type below this line

Sr. 11386

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Affidavit

I, MAHESH KUMAR ,aged 35 years, resident of VPO PAIGAON, TEHSIL CHHATA,DISTT-MATHURA PIN CODE 281401 do hereby solemnly affirm and state on oath as follows:

1. I am the owner/proprietor of Shri Kishori Ji Eant Udyog, located at Khasra 282, SHER NAGAR BANGAR, Tehsil Chatta.Distt-Mathura.

SN. 11386

2. I am fully aware of the "Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012" and other applicable environmental regulations.

3. I hereby declare that Shri Kishori Ji Eant Udyog will **not operate** until all the following conditions are met:

   - **Siting Criteria Compliance:** The brick kiln's location and distances from surrounding features (villages, roads, water bodies, other brick kilns, etc.) fully comply with the prescribed siting criteria.
   - **Consent to Operate (CTO):** A valid CTO has been obtained from the Uttar Pradesh Pollution Control Board (UPPCB).
   - **Environmental Management:** All necessary environmental management measures, including pollution control equipment, green belts, and waste management systems, are in place and fully operational.
   - **Other Compliance Requirements:** Any other outstanding compliance issues or deficiencies identified by the UPPCB have been fully addressed and rectified.

4. I understand that the UPPCB will conduct inspections to verify compliance with the above conditions before granting permission to operate.
5. I am committed to pursuing all legal avenues to resolve this matter and ensure the lawful operation of my brick kiln and after complying

महेश कुमार

with all objections I will initiate the process of filing an appeal to set aside Environmental Compensation (EC) imposed on my brick kiln.

6. I am aware that any attempt to operate the brick kiln before fulfilling the aforementioned conditions may result in legal action, including penalties, closure orders, and further environmental compensation.

7. This affidavit is submitted in good faith and with the intention of ensuring the environmentally sound operation of Shri Kishori Ji Eant Udyog

महेश कुमार

DEPONENT

VERIFICATION

Verified on solemn affirmation at Tehsil Chhata on this 23 day 11 of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

महेश कुमार

DEPONENT

MAHESH KUMAR S/O SHRI KESHAV DEV
VPO-PAIGAON,TEHSIL CHHATA,DISTT MATHURA
PIN CODE-281401

Mahesh Kumar

23-11-24

11386

35

Signature Identified

23/11/2024

Annexure-2

मै0 हरिबाबा ब्रिक्स उद्योग (नया नाम मै0 अर्बन ब्रिक्स उद्योग), खसरा सं0–226 ग्राम– ऐंच, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31-07-2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री जितेन्द्र चौधरी उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 हरिबाबा ब्रिक्स उद्योग (नया नाम– अर्बन ब्रिक्स उद्योग), खसरा सं0- 226, ग्राम– ऐंच, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2006 से मै0 न्यू भगवती ब्रिक्स फील्ड के नाम से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश– 27.919162 एवं देशांतर– 77.479665 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-2125/एन0ओ0सी0–418/2006 दिनांक–31.03.2006 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक– 216764/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक–31.07.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि–31.07.2029 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
5. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईंट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024
(सुनील कुमार यश)
अवर अभियन्ता

24/11/24
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 श्री जी ईंट उद्योग, खसरा सं0–33 ग्राम– उझयानी बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31.07.2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री राम किशन उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मैं श्री जी ईंट उद्योग, खसरा सं0. 33, ग्राम– उझानी बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष– 20.08.2009 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश– 27.817772 एवं देशांतर– 77.573463 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-556/एन0ओ0सी0–568/2009 दिनांक–20.08.2009 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक–179336/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023 दिनांक–20.03.2023 द्वारा सशर्त सहमति जल एवं वायु अवधि– 31.07.2027 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
5. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया। है।
9. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22-11-2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

(आ0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 श्री राम ईंट उद्योग, खसरा सं0–26 ग्राम– उझयानी बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31-07-2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री राजू पार्टनर उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मैं श्री राम ईंट उद्योग, खसरा सं0- 26, ग्राम– उझानी बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2011 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.819618 एवं देशांतर– 77.570305 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-872/एन0ओ0सी0–706/2011 दिनांक–08.11.2021 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक–177558/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023 दिनांक 16.02.2023 द्वारा सशर्त सहमति जल एवं वायु अवधि–31.07.2026 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
5. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 जय श्री राम ईंट उद्योग, खसरा सं0–371 ग्राम– उझयानी बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31-07-2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री रणधीर पार्टनर उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 जय श्री राम ईंट उद्योग, खसरा सं0- 371, ग्राम– उझानी बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–17.12.2013 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश– 27.800647 एवं देशांतर– 77.580397 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-1147/एन0ओ0सी0–825/2013 दिनांक–17.12.2013 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक– 212255/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक–03.07.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि– 31.07.2029 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
5. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024 — 22/11/24

(सुनील कुमार यश)
अवर अभियन्ता

(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 पटेल भट्ठा कम्पनी, खसरा सं0–122 ग्राम– रामपुर बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31.07.2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री सोनू पटेल उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मैं0 पटेल भट्ठा कम्पनी, खसरा सं0 . 122, ग्राम– रामपुर बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष– 01.07.2009 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश– 27.821357 एवं देशांतर– 77.569367 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-366/एन0ओ0सी0–548/2009 दिनांक–01.07.2009 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक–179243/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2023 दिनांक 20.03.2023 द्वारा सशर्त सहमति जल एवं वायु अवधि–31.07.2025 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
5. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है। ।
8. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

(आ0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 बाबा ब्रिक्स फील्ड, खसरा सं0–66 ग्राम– बढ़ा बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31-07-2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री लोकेश दीक्षित उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 बाबा ब्रिक्स फील्ड, खसरा सं0- 66, ग्राम– बढ़ा बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–07.02.2020 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक 90272/UPPCB/MATHURA(UPPCBRO)/CTE/MATHURA/2020 दिनांक–07.03.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक– 203837/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक–28.02.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि– 31.07.2028 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
4. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
5. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
6. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
7. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
8. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईंट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

मै0 बाबा ब्रिक्स फील्ड, खसरा सं0–231 ग्राम– शेर नगर बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा पूर्व में दिनांक 31-07-2024 एवं पुनः दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री लोकेश दीक्षित उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 बाबा ब्रिक्स फील्ड, खसरा सं0-231, ग्राम– शेर नगर बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2014 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-137/एन0ओ0सी0–842/2014 दिनांक–12.05.2014 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्रांक– 203473/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक–28.02.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि– 31.07.2028 तक निर्गत है। भट्ठे की ईंट उत्पादन क्षमता 20000 ईंट प्रतिदिन की है।
4. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। है। निरीक्षण के समय ईंट भट्ठे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
5. ईंट भट्ठे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
6. ईंट भट्ठे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
7. ईंट भट्ठे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
8. ईंट भट्ठे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईंट भट्ठे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

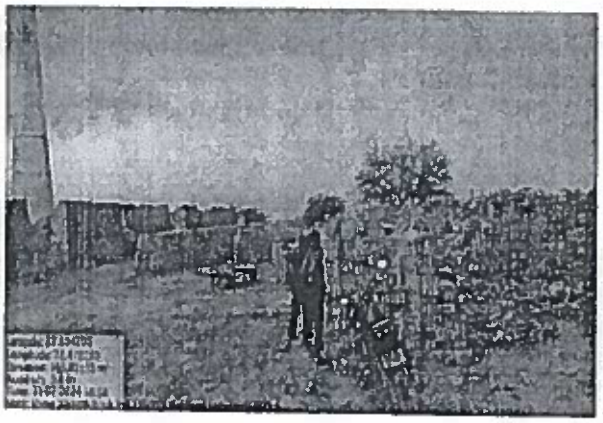
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

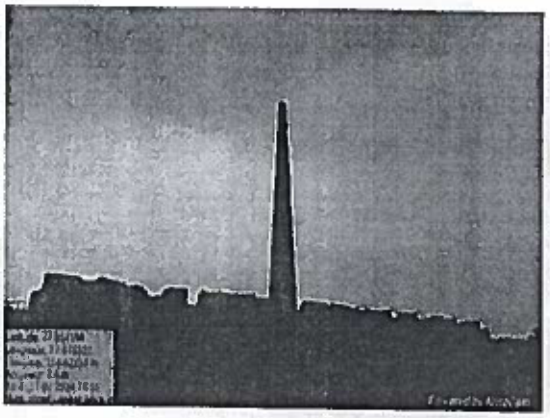
क्षेत्रीय अधिकारी

मै0 श्री गणेश ब्रिक्स इण्डस्ट्री, खसरा सं0–716, 718 ग्राम– बुखरारी, तहसील–छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री राम किशन उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 श्री गणेश ब्रिक्स इण्डस्ट्री, खसरा सं0–716, 718 ग्राम– बुखरारी, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2021 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-96265/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2020 दिनांक–30.06.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. सन्दर्भित ईंट भट्ठे के जियो कार्डिनेट अक्षांश–27.854184 एवं देशांतर–77.478322 है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के द्वारा दिनांक–16.10.2020 द्वारा सशर्त सहमति जल एवं वायु अवधि–31.07.2024 तक निर्गत है।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1417/एस–495/2022 दिनांक–25.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–73533/सी–4/ईंट–884/बन्दी आदेश/2022 दिनॉक–29.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
8. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्गित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
9. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफस संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय,

मै0 श्री गोपाल जी ब्रिक्स उद्योग, खसरा सं0–357 ग्राम– उझानी, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री रवि बोहरे उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 श्री गोपाल जी ब्रिक्स उद्योग, खसरा सं0–357 ग्राम–उझानी, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2019 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-69068/UPPCB/MATHURA(UPPCBRO)/CTE/MATHURA/2019 दिनांक–14.12.2019 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. सन्दर्भित ईंट भट्ठे के अक्षांश–27.809481 एवं देशांतर–77.585051 है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के द्वारा दिनांक–09.09.2020 से 31-07-2022 तक सशर्त सहमति जल एवं वायु अवधि– 31.07.2028 तक निर्गत है ।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या 126/एस–487/2022 दिनांक 26.02.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच72039/सी–4/ईंट–787/बन्दी आदेश/2022 दिनॉक–28.02.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 10,00,000/– अधिरोपित की गयी है। जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

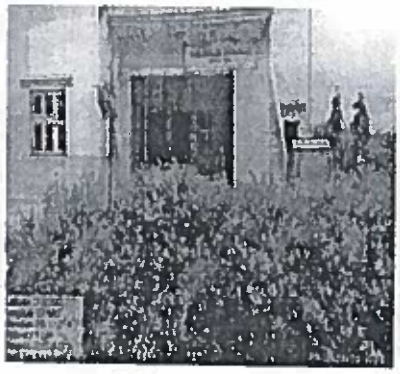
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

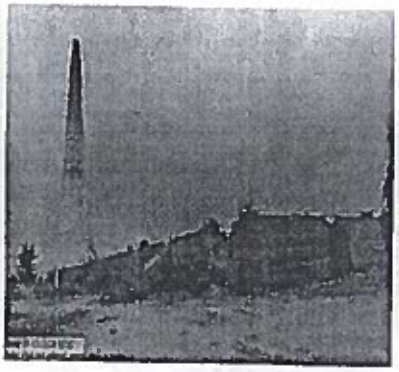
क्षेत्रीय अधिकारी महोदय,

मै0 परी ब्रिक्स इण्डस्ट्री, खसरा सं0–50, ग्राम– ऐंच, [illegible] छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा पूर्ण रूप से बंद होने के कारण प्रतिनिधि के रूप में कोई उपस्थित नहीं था। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 परी ब्रिक्स इण्डस्ट्री, खसरा सं0–50, ग्राम– ऐंच, तहसील–छाता, जनपद–मथुरा के नाम से वर्ष–2021 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक–118874/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2021 दिनांक–27.01.2021 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.929625 एवं देशांतर–77.486218 है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के द्वारा सहमति जल/वायु प्राप्त नहीं की गयी है।
5. उक्त ईंट भट्ठा द्वारा उ0प्र0 ईंट भट्ठा (स्थापना हेतु स्थल मापदंड) नियमावली, 2012 का अनुपालन नहीं किया गया है। तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73537/सी–4/ईंट–890/बन्दी आदेश/2022 दिनॉक 29.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
6. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
7. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
8. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

14.11.2024 — 22/11/24

(सुनील कुमार यश)
अवर अभियन्ता

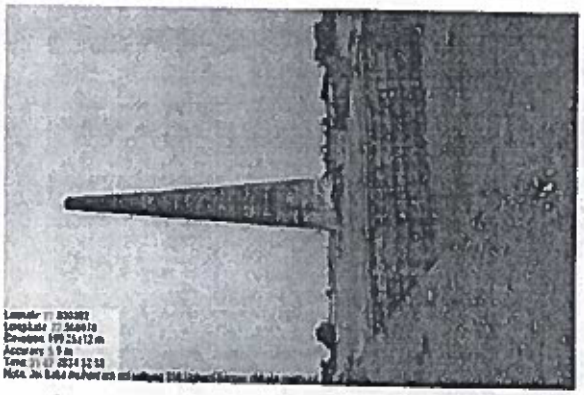
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय,

मै0 जय बाबा मोहन राम ब्रिक्स उद्योग, खसरा सं0–218, ग्राम– उझानी बांगर, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एव अन्य" में पारित आदेश दिनाक 06.05.2024 के अनुपालन में सदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट गट्ठा प्रतिनिधि के रूप में श्री ललित उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 जय बाबा मोहन राम ब्रिक्स उद्योग, खसरा सं0–218, ग्राम– उझानी बांगर, तहसील– छाता, जनपद–मथुरा के नाम से वर्ष–2013 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक–1146/एन0ओ0सी0–826/2013 दिनाक–17.12.2013 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.800302 एवं देशांतर–77.568978 है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के द्वारा दिनांक–02.08.2021 द्वारा सशर्त सहमति जल एवं वायु अवधि–31.07.2026 तक निर्गत है ।
5. सशर्त सहमति वायु कि शर्त संख्या 8 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1135/जे–92/2022 दिनाक–26.02.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र स0–एच72043/सी–4/ईट–783/बन्दी आदेश/2022 दिनॉक–28.02.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये–10,00,000/– अधिरोपित की गयी है। जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।



निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

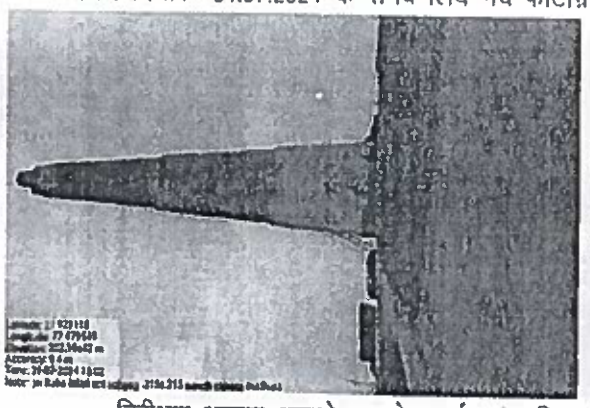
(आर0सी0 सिंह)
सहा0वैज्ञा0 अधिकारी

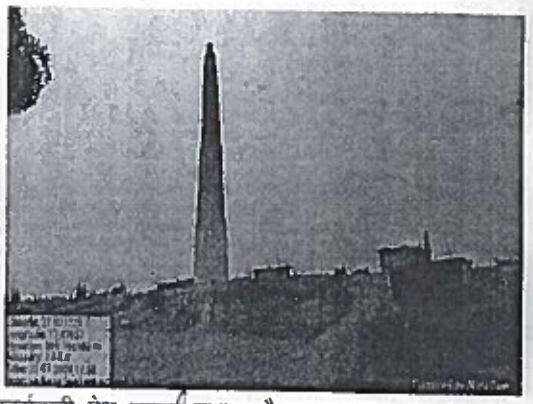
क्षेत्रीय अधिकारी महोदय,

मै0 जय फलारी ब्रिक्स उद्योग (वास्तविक नाम मै0 जय बाबा फलारी ईंट उद्योग), खसरा सं0–215 ए, 213, ग्राम–ऐंच, तहसील– छाता, जनपद–मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 स0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री जितेन्द्र उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 जय फलारी ब्रिक्स उद्योग (वास्तविक नाम मै0 जय बाबा फलारी ईंट उद्योग), खसरा सं0–215 ए, 213, ग्राम–ऐंच, तहसील– छाता, जनपद–मथुरा में पूर्व नाम मै0 कृष्णा ईंट उद्योग से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.921229 एवं देशांतर–77.47927 है।
3. उक्त ईंट भट्ठे द्वारा अनापत्ति प्रमाण पत्र प्राप्त किये बिना ही ईंट भट्ठा स्थापित कर लिया गया था, जिसमें बोर्ड मुख्यालय के पत्र सं0–एच20187/सी–4/ईंट–242/बन्दी आदेश/2018 दिनांक–17.05.2018 द्वारा बन्दी निर्गत किया गया।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे द्वारा वर्ष 2020 में प्रथम बार सहमति जल/वायु हेतु आवेदन किया गया था, जिसे राज्य बोर्ड के पत्र दिनांक–08.10.2020 को निरस्त किया गया। तत्पश्चात् ईंट भट्ठे द्वारा पुनः आवेदन कर बन्दी आदेश निक्षेपित कराते हुए सहमति जल/वायु दिनांक–31.07.2024 तक प्राप्त की गयी है।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1414/जे–107/2022 दिनांक–25.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र स0–एच72527/सी–4/ईंट–885/बन्दी आदेश/2022 दिनॉक–29.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायु प्राप्त किये कदापि नही किया जाये।
8. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित इंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
9. निरीक्षण दिनाक–31.07.2024 के समय लिये गये फोटोग्राफस संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

13.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

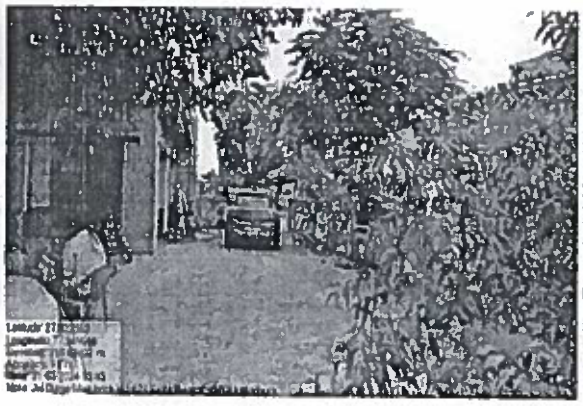
(आ0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

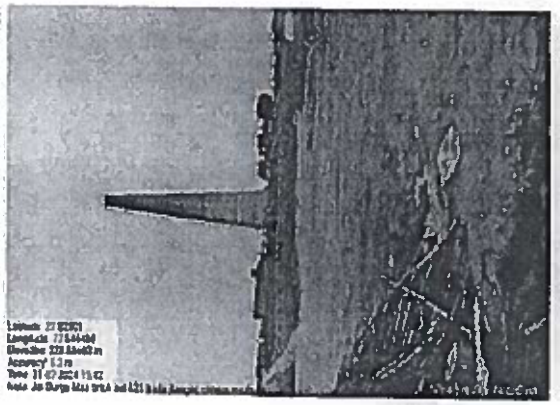
क्षेत्रीय अधिकारी महोदय,

<u>मै0 जय दुर्गे मां ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 जय दुर्गा मां ईंट उद्योग), खसरा सं0–621, बढा बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।</u>

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भटठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप मे श्री लोकमढी उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 जय दुर्गे मां ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 जय दुर्गा मां ईंट उद्योग), खसरा सं0–621, बढा बागर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.82301 एवं देशांतर–77.549488 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-92260/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2020 दिनांक–10.06.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–14.10.2020 द्वारा सहमति जल/वायु वर्ष 31.07.2024 तक प्राप्त है ।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1327/जे–106/2022 दिनांक 15.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73012/सी–4/ईंट–864/बन्दी/2022 दिनॉक–16.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये–6,37,500/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। सदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनाक–31.07.2024 के समय लिये गये फोटोग्राफस संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

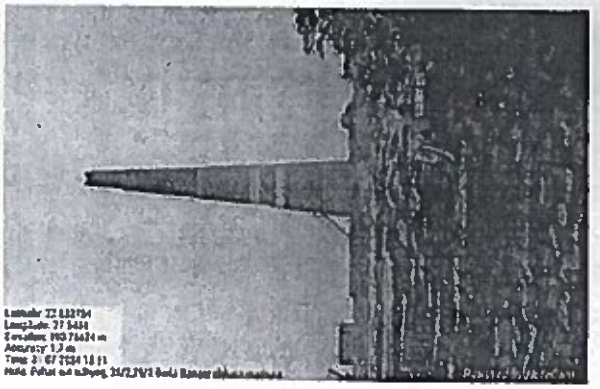
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय

मै0 पाहत ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 पाहट ईंट उद्योग), खसरा सं0–28/2, 29/2, बढा बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री शेख मुहम्मद उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 पाहत ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 पाहट ईंट उद्योग), खसरा सं0–28/2, 29/2, बढा बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.833754 एवं देशांतर–77.5434 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-99209/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2020 दिनांक–22.07.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–22.07.2021 द्वारा सहमति जल/वायु वर्ष 31.07.2025 तक प्राप्त है ।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1339/पी–191/2022 दिनांक–15.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73011/सी–4/ईंट–863/बन्दी/2022 दिनॉक–16.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 6,75,000/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।



निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

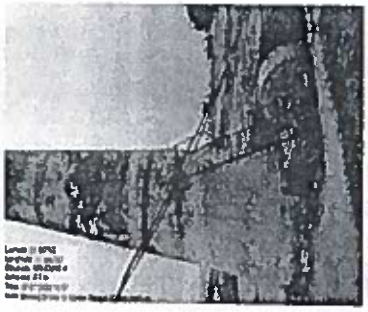
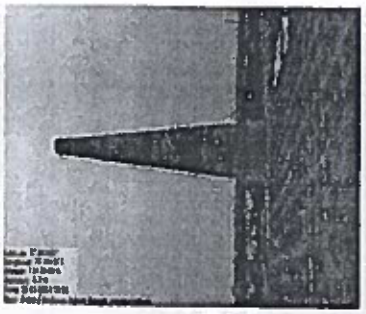
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय

मै0 बोहरे जी ब्रिक कम्पनी, खसरा सं0–170, 353, उझानी बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप मे श्री रामकिशन उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 बोहरे जी ब्रिक कम्पनी, खसरा सं0–170, 353, उझानी बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.807437 एवं देशांतर–77.586577 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-67771/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2019 दिनांक–30.09.2019 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–08.01.2020 द्वारा सहमति जल/वायु वर्ष 31.07.2022 तक प्राप्त थी1।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1127/पी–234/2022 दिनांक–26.02.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच72042/सी–4/ईंट–790/बन्दी आदेश/2022 दिनॉक 28.02.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 10,00,000/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफस संलग्न हैं।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22/11/2024

(सुनील कुमार यश)
अवर अभियन्ता

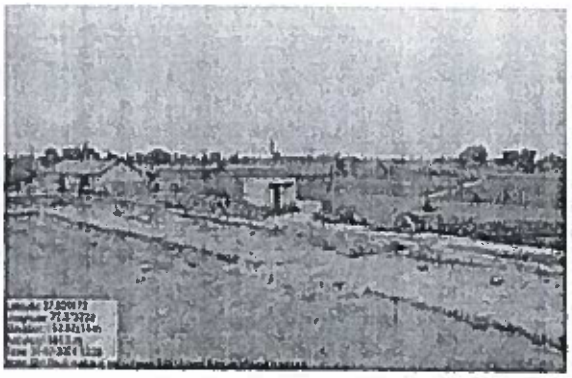
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

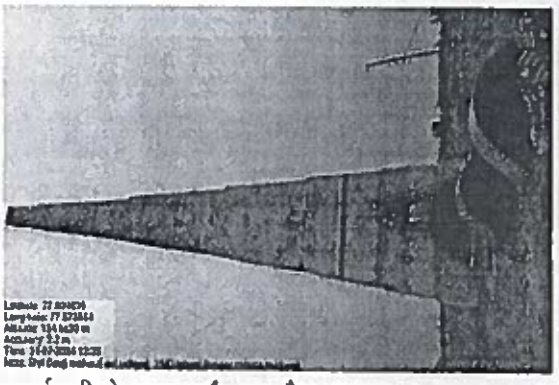
क्षेत्रीय अधिकारी महोदय,

<u>मै0 श्री दाऊजी महाराज ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 दाऊजी महाराज ईंट उद्योग), खसरा सं0–258, उझानी बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।</u>

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री ब्रजभान उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 श्री दाऊजी महाराज ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 दाऊजी महाराज ईंट उद्योग), खसरा सं0–258, उझानी बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.809839 एवं देशांतर–77.573854 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-130764/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2021 दिनांक–27.07.2021 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. उक्त ईंट भट्ठा द्वारा उ0प्र0 ईंट भट्ठा (स्थापना हेतु स्थल मापदंड) नियमावली, 2012 का अनुपालन नहीं किया गया है।
5. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच728612/सी–4/ईंट–839/बन्दी/2022 दिनॉक–15.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
6. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये–2,25,000/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
7. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
8. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
9. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

22/11/24

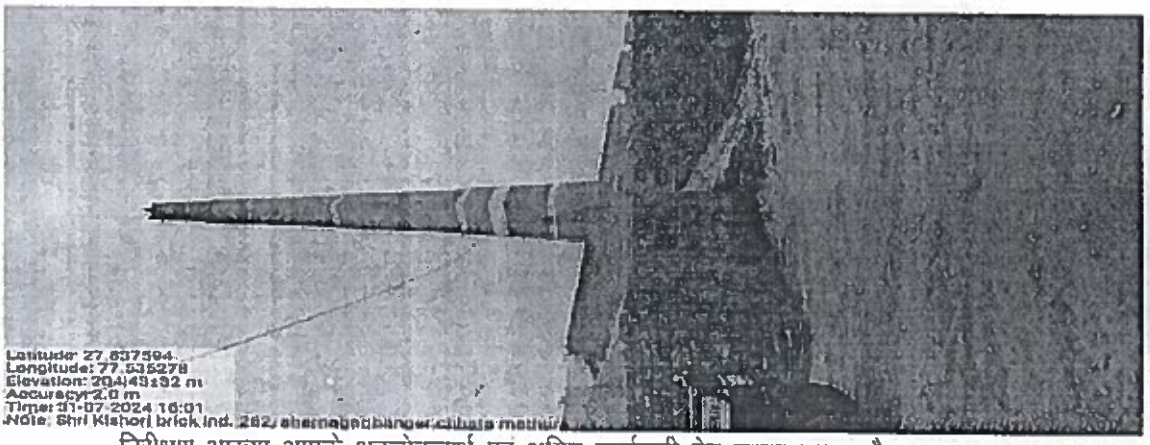
(आर0बी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय

मै0 श्री किशोरी ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 श्री किशोरी जी ईंट उद्योग), खसरा सं0–282, शेरनगर बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री रूपम शर्मा उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 श्री किशोरी ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 श्री किशोरी जी ईंट उद्योग), खसरा सं0–282, शेरनगर बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.837594 एवं देशांतर–77.535278 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक–107521/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2020 दिनांक–20.10.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–06.07.2021 द्वारा सहमति जल/वायु वर्ष 31.07.2023 तक प्राप्त थी।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1332/एस–528/2022 दिनांक–15.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73008/सी–4/ईंट–860/बन्दी/2022 दिनांक–16.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये–4,00,000/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।



निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता

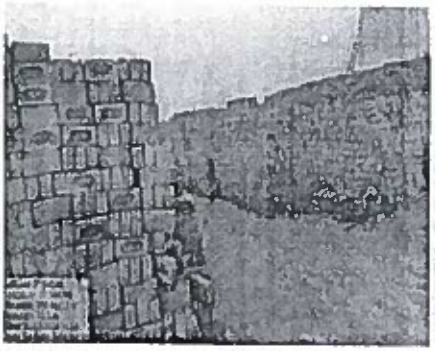
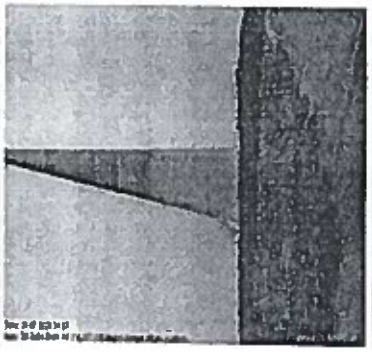
(आ0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय,

मै0 सांई बाबा ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 सांई बाबा ईंट उद्योग), खसरा सं0–116, 117, 118, मझोई बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री याशगीन उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 सांई बाबा ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 सांई बाबा ईंट उद्योग), खसरा सं0–116, 117, 118, मझोई बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.84151 एवं देशांतर–77.545017 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-107618/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2020 दिनांक–22.10.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–19.03.2021 द्वारा सहमति जल/वायु वर्ष 31.07.2024 तक प्राप्त थी।
5. सशर्त सहमति वायु कि शर्त संख्या 9 एवं विशिष्ट शर्त की बिन्दु संख्या 4 व 8 का अनुपालन नहीं किये जाने के कारण कार्यालय की पत्र संख्या–1424/एस–518/2022 दिनांक 25.03.2022 द्वारा निर्गत सहमति जल/वायु को निरस्त किया गया है।
6. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73531/सी–4/ईंट–889/बन्दी आदेश/2022 दिनॉक 29.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
7. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 4,00,000/- अधिरोपित की गयी है, जिसे भू– राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
8. निरीक्षण के समय ईट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
9. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
10. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

25.11.2024
(सुनील कुमार यश)
अवर अभियन्ता

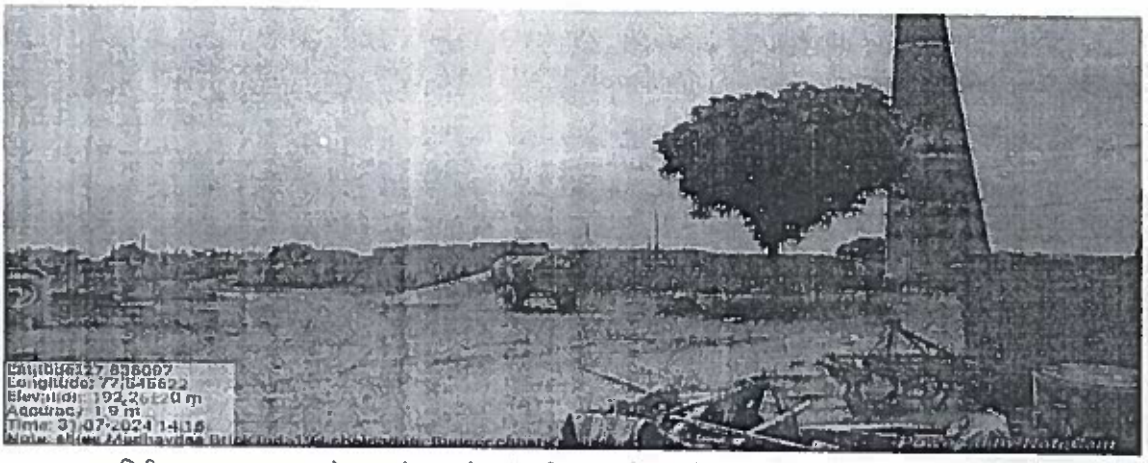
25/11/24
(आर0वी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय,

मै0 श्री माधवदास ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 श्री माधवदास ईंट उद्योग), खसरा सं0–194, शहजादपुर बांगर, तहसील–छाता, मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 13.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री नेत्रपाल सिंह उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 श्री माधवदास ब्रिक इण्डस्ट्री (वास्तविक नाम मै0 श्री माधवदास ईंट उद्योग), खसरा सं0–194, शहजादपुर बांगर, तहसील–छाता, मथुरा में वर्ष 2020 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.838097 एवं देशांतर–77.545622 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक-129217/UPPCB/MATHURA (UPPCBRO)/CTE/MATHURA/2021 दिनांक–30.06.2021 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. उक्त ईंट भट्ठा द्वारा उ0प्र0 ईंट भट्ठा (स्थापना हेतु स्थल मापदंड) नियमावली, 2012 का अनुपालन नहीं किया गया है।
5. तदोपरान्त बोर्ड मुख्यालय के पत्र सं0–एच73536/सी–4/ईंट–891/बन्दी आदेश/2022 दिनॉक 29.03.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
6. उक्त ईंट भट्ठा को बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रूपये–2,25,000/– अधिरोपित की गयी है, जिसे भू–राजस्व की भाँति वसूली किये जाने हेतु जिलाधिकारी महोदय को पत्र प्रेषित किया गया है।
7. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
8. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। सदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
9. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।



निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024

(सुनील कुमार यश)
अवर अभियन्ता।

22/11/24

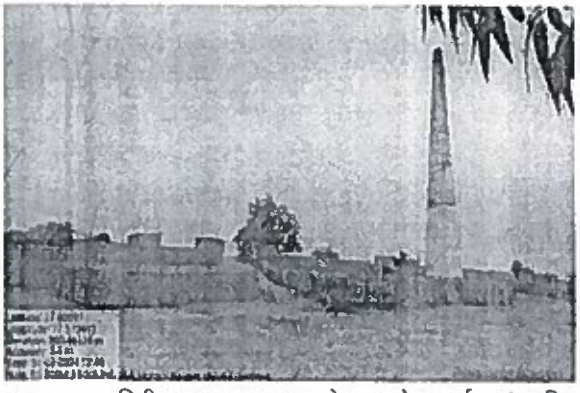
(आर0के0 सिंह)
सहा0वैज्ञा0 अधिकारी

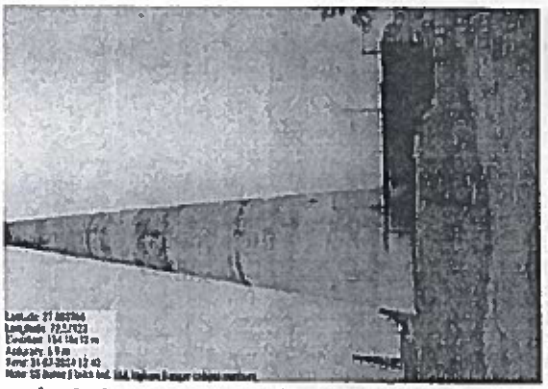
क्षेत्रीय अधिकारी महोदय

<u>मै0 एस0एस0 बोहरे जी ब्रिक इण्डस्ट्री, खसरा सं0–254, उझानी, तहसील–छाता, मथुरा (वास्तविक नाम एवं पता मै0 एस0एस0 बोहरे जी ईंट उद्योग, खसरा सं0–245, ग्राम–उझानी, तहसील–छाता, मथुरा) की अद्यतन निरीक्षण आख्या।</u>

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06.05.2024 के अनुपालन में संदर्भित ईंट भट्ठे का पूर्व में दिनांक–31.07.2024 को किया गया निरीक्षण आख्या की प्रति संलग्न है। पुनः ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 14.11.2024 को किया गया। निरीक्षण के समय भट्ठे का संचालन बन्द पाया गया। निरीक्षण के समय ईंट भट्ठा प्रतिनिधि के रूप में श्री रामहेत उपस्थित थे। आख्या निम्नवत् है–

1. कार्यालय अभिलेखानुसार सन्दर्भित ईंट उद्योग मै0 एस0एस0 बोहरे जी ब्रिक इण्डस्ट्री, खसरा सं0–254, उझानी, तहसील–छाता, मथुरा (वास्तविक नाम एवं पता मै0 एस0एस0 बोहरे जी ईंट उद्योग, खसरा सं0–245, ग्राम–उझानी, तहसील–छाता, मथुरा) में वर्ष 2012 से स्थापित है।
2. सन्दर्भित ईंट भट्ठे के जियो कोर्डिनेट अक्षांश–27.805766 एवं देशांतर–77.57123 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को कार्यालय के पत्रांक–435/एन0ओ0सी0–736/12 दिनांक–06.07.2012 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईंट भट्ठे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईंट भट्ठे को राज्य बोर्ड के पत्र दिनांक–20.12.2018 द्वारा सहमति जल/वायु वर्ष 31.07.2020 तक प्राप्त थी।
5. ईंट भट्ठे द्वारा राज्य बोर्ड से सहमति जल/वायु प्राप्त किये बिना ही ईंट भट्ठे का संचालन किया जा रहा था, जिसके परिप्रेक्ष्य में बोर्ड मुख्यालय के पत्र सं0–एच72055/सी–4/ईंट–795/बन्दी आदेश/2022 दिनॉक 28.02.2022 द्वारा उक्त ईंट भट्ठे को बन्दी आदेश जारी किया गया है।
6. उक्त ईंट भट्ठा स्वामी द्वारा स्वयं ईंट भट्ठा को बन्द किये जाने का शपथ पत्र दिनांक– 22.11.24 कार्यालय में प्रस्तुत किया गया है (छायाप्रति संलग्न)।
7. निरीक्षण के समय ईंट भट्ठा के प्रतिनिधि को यह निर्देशित किया गया कि ईंट भट्ठे का संचालन बिना सहमति जल एवं वायू प्राप्त किये कदापि नही किया जाये।
8. उक्त ईंट भट्ठा जिग–जैग पद्धति पर स्थापित है। संदर्भित ईंट भट्ठे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईंट भट्ठे पर किसी भी प्रकार का ईंधन एकत्रित नही पाया गया।
9. निरीक्षण दिनांक–31.07.2024 के समय लिये गये फोटोग्राफ्स संलग्न हैं।





निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

22.11.2024
(सुनील कुमार यश)
अवर अभियन्ता

22/11/24
(आर0बी0 सिंह)
सहा0वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी महोदय,

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0H 20185 /C-4/Sa-II-759/Parya Kshati/2023 दिनांक:– 26 - 11 - 2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 1000000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1000000/- (₹ Ten Lakh Only) is payable in account of Environment Compensation from M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Devender

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1000000/-
2.	Cost of the Proceedings	₹ 100000/-
3.	Total Amount (1 + 2)	₹ 1100000/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H20186 /C-4/Sa-II-759/Parya Kshati/2023 दिनांक:- 26-11-2024

To,

Regd.

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 400000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 400000/- (₹ Four Lakh Only) is payable in account of Environment Compensation from M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mahesh Kumar

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 400000/-
2.	Cost of the Proceedings	₹ 40000/-
3.	Total Amount (1 + 2)	₹ 440000/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–/42 0187 /C-4/Sa-II-759/Parya Kshati/2023 दिनांकः– 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 675000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 675000/- (₹ Six Lakh Seventy Five Thousand Five Hundred Only) is payable in account of Environment Compensation from M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Sher Muhammad

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 675000/-
2.	Cost of the Proceedings	₹ 67500/-
3.	Total Amount (1 + 2)	₹ 742500/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

234

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

LiFE Lifestyle for Environment

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–I-I20188/C-4/Sa-II-759/Parya Kshati/2023 दिनांकः– 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 675500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 675500/- (₹ Six Lakh Seventy Five Thousand Five Hundred Only) is payable in account of Environment Compensation from M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Sanjay

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 675500/-
2.	Cost of the Proceedings	₹ 67550/-
3.	Total Amount (1 + 2)	₹ 743050/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H20189 /C-4/Sa-II-759/Parya Kshati/2023 दिनांक:- 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 225000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 225000/- (₹ Two Lakh Twenty Five Thousand Only) is payable in account of Environment Compensation from M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Netrapal Singh

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 225000/-
2.	Cost of the Proceedings	₹ 22500/-
3.	Total Amount (1 + 2)	₹ 247500/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

236

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

LiFE Lifestyle for Environment

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0H 20190 /C-4/Sa-II-759/Parya Kshati/2023 दिनांक:– 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Jai Maa Durge Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 637500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 637500/- (₹ Six Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/S Jai Maa Durge Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Lokmani

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 637500/-
2.	Cost of the Proceedings	₹ 63750/-
3.	Total Amount (1 + 2)	₹ 701250/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H/2019/ /C-4/Sa-II-759/Parya Kshati/2023 दिनांकः- 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 1000000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1000000/- (₹ Ten Lakh Only) is payable in account of Environment Compensation from M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Satyapal

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1000000/-
2.	Cost of the Proceedings	₹ 100000/-
3.	Total Amount (1 + 2)	₹ 1100000/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H/20192 /C-4/Sa-II-759/Parya Kshati/2023 दिनांक:– 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 225000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 225000/- (₹ Two Lakh Twenty Five Thousand Only) is payable in account of Environment Compensation from M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Brashbhan

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 225000/-
2.	Cost of the Proceedings	₹ 22500/-
3.	Total Amount (1 + 2)	₹ 247500/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–/420193 /C-4/Sa-II-759/Parya Kshati/2023 दिनांकः– 26-11-2024

Regd.

To,

The Collector,
Mathura

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura

That Hon'ble National Green Tribunal vide its order dated 21-12-2023 in O.A. No. 889 of 2022 Jeetu Yadav U.P. Pollution Control Board and Ors. has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the*

. Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter dated 13-12-2023 on the above subject. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 1000000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1000000/- (₹ Ten Lakh Only) is payable in account of Environment Compensation from M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Rajveer Singh

You are hereby requested to recover the same as land revenue and deposit it into the Dedicated account of the U.P. Pollution Control Board's Payment Gateway (URL : http://erp.eshiksa.net/DirectFeesv3/UPPCB). Please select following specific information in the dropdown at Home Page of Payment gateway :

1–	Nature of Pollution	Air Pollution
2–	Regional Offices	Mathura
3–	EC imposed in compliance	UPPCB

The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1000000/-
2.	Cost of the Proceedings	₹ 100000/-
3.	Total Amount (1 + 2)	₹ 1100000/-

Yours Sincerely,

Chief Environment Officer
(Circle-4)

CC:-Regional Officer, U.P. Pollution Control Board, Mathura.

Chief Environment Officer
(Circle-4)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in